Central Administrative Tribunal Madras Bench

MA 593/2018 in OA 310/01391/2015

Dated Monday the 19th day of November Two Thousand Eighteen

PRESENT

Hon'ble Mr. R.Ramanujam, Member(A) & Hon'ble Mr. P. Madhavan, Member (J)

- 1. The Senior General Manager Heavy Vehicles Factory Avadi, Chennai – 600 054.
- The Chairman
 Ordnance Factory Board
 Ayudh Bhawan
 No. 10-A, S.K. Bose Road
 Kolkata 700 001

... Applicants

By Advocate Ms. Shakila Anand

Vs.

1. P. Anbazhagan

S/o L. Prosper Examiner, Highly Skilled Grade-I Plot No. 4728, Alli Street Poompozhil Nagar, Avadi Chennai – 600 062.

2. A. Senthilkumar

S/o. S. Arumugam Examiner, Highly Skilled Grade-I No. 7A, 10th Street, Thendral Nagar Gopalapuram, Pattabiram Chennai – 600 072. 3. S. Simon
P. No. 8165, T/No. 59292
Examiner, Quality Assurance (NP)
HVF, Avadi
Chennai – 600 064.

.. Respondents

By Advocate M/s D. Nagasaila

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard Ms. Shakila Anand, counsel for MA applicant. Counsel for respondent in MA is not present. This MA is filed seeking clarification with regard to the order of this Tribunal in OA 1391/2015 dated 08.06.2018 which was passed relying on the order of this Tribunal in OAs 39/2015 and 40/2015. The respondents were directed to grant the applicants appropriate reliefs on par with the applicants in the two OAs subject to outcome of the Writ Petition preferred by the respondents before Hon'ble High Court of Madras, within two months.

- 2. It is submitted by the learned counsel for the MA applicant that the Hon'ble High Court by an interim order dated 11.12.2017 in WP Nos. 29478 and 29498/2017 had directed status quo for four weeks which, however, had been extended from time to time and is presently operative. As such, the respondents had not complied with the order of the Tribunal in OAs 39 and 40/2015 and, therefore, they are unable to implement the order of this Tribunal in this case also pending disposal of the Writ Petition by the Hon'ble Madras High Court.
- 3. Since it is stated that the Hon'ble High Court had stayed the operation of the

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order of this Tribunal in OAs 39 and 40/2015 relying on which this Tribunal had passed the order in OA 1391/2015, the respondents may pass appropriate orders on the same lines as any order to be passed in accordance with the direction of the Hon'ble Madras High Court in WP Nos. 29478 and 29498 of 2017 as and when they are finally decided.

4. MA 593/2018 is disposed of.

(P. Madhavan) Member (J) 19.11.2018 (R. Ramanujam) AS Member(A)